

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification

Srinagar, the **10th** August, 2017

SRO:-334 - In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in Supersession of all previous Notifications issued in this behalf, the Government hereby appoint the following officers to be the Competent Authority for the purpose of the said Act, within the territorial jurisdiction as shown against each:-

S.N	Name & designation of the Officer	Jurisdiction
1	Ms. Kanta Devi ,KAS Addl. Deputy Commissioner Jammu.	Tehsil Nagrota and Tehsil Dansal .
2	Mr. Vinod Kumar Bahnal, KAS,Assistant Commissioner (Nazool) Jammu	Tehsil Jammu Tehsil Bahu, Tehsil Jammu West and Tehsil Bishnah,.

By order of the Government of Jammu and Kashmir

Sd/-

(Mohammad Ashraf Mir)

Commissioner /Secretary to Government,
Revenue Department

Dated: - **10** -08- 2017

No: - Rev/LB/09/2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Jammu.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 8 Pvt.Secretary to Minister for Revenue for information of the Honble Minister
- 9 Pvt.Secretary to Minister (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 .Notification / Stock file.

(Manzoor Ahmad Parray)

Under Secretary to Government
Revenue Department